

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-316
IB-2752(ND)2019

IN THE MATTER OF:

Chiraag Sharma

Vs

E- Meditek Insurance Ltd

....Applicant

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the respondent appeared and submitted that the company is willing to settle the matter with the petitioner and previously the company has tried to settle the matter with some of the petitioner by giving settlement proposal. But from the perusal of the reply filed on behalf of the respondent, there is no document on record to show that the company has tried to settle the matter with some of the petitioner by giving settlement proposal.

On the other hand, Ld. Counsel for the petitioner submitted that no such proposal was ever given by the respondent.

Considering the submissions that the respondent is inclined to settle the matter and the petitioners are the former employees of the respondent, therefore, we think it proper to grant some time to the respondent to place the



proposals against the claim raised by the petitioner within Ten days. List the case thereafter on 17.03.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)